

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMEREX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	AMEREX PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	04 th March, 2015
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 2013
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U52100DL2015PTC277530
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1/20, Asaf Ali Road, Delhi-110002, New Delhi, India Also at: Pinnacle Business Park, Sector 3, Noida, Uttar Pradesh 201301
6.	Insolvency Commencement date in respect of corporate debtor	05 th August, 2022 (Copy of order received by IRP on 10 th August, 2022)
7.	Estimated Date of closure of insolvency resolution process	01 st February, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Varun Sethi IBBI/IPA-002/IP-N01106/2021-2022/13634
9.	Address and Email of the Interim Resolution Professional as registered with the Board	B1, First Floor, C85A, Street No 7, C Block, Phase 2, Chhatarpur Enclave, Near 100FT Road, Chhatarpur, South West, National Capital Territory of Delhi-110074 Email: ca.varun.sethi.81@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	B1, 1603 Puri Emerald Bay, Dwarka Expressway Sector 104, Tower B, Gurugram 122006. Email:- cirp.amerex@gmail.com
11.	Last Date of Submission of Claims	24 th August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Amerex Private Limited** on 05th August, 2022. It is pertinent to note that copy of order was received by IRP on 10th August, 2022.

The creditors of **Amerex Private Limited** are hereby called upon to submit their claims with proof, on or before **24th August, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Varun Sethi
Interim Resolution Professional
For Amerex Private Limited
Correspondence Address: B1, 1603 Puri Emerald Bay,
Dwarka Expressway, Sector 104, Tower B, Gurugram 122006.
Email Id: cirp.amerex@gmail.com, ca.varun.sethi.81@gmail.com

Place: New Delhi
Date: 11.08.2022

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